

[Secretary]

Council has no recommendations to make to the House of the People in regard to the said Bill."

INDIAN INCOME-TAX (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE.

The Minister of Finance (Shri C. D. Deshmukh): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Income-Tax Act, 1922, be extended upto the 28th of July 1952."

We have had two meetings and we have not made very much progress, because this is somewhat heavy going and therefore, I think, that we shall require the best part of this week in order to be able to complete our deliberations.

Mr. Speaker: Motion moved:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Income-Tax Act, 1922, be extended upto the 28th of July 1952."

Pandit Thakur Das Bhargava (Gurgaon): In my humble opinion this period of one week will not be sufficient to conclude our business and I would, therefore, ask the hon. Finance Minister kindly to get it extended by another week at least.

Shri C. D. Deshmukh: I am still entertaining some hopes of being able to get it through this session.

Mr. Speaker: He will come again.

Shri C. D. Deshmukh: I will come again.

Mr. Speaker: Hon. Members have to remember that the Business Advisory Committee has pressed that the session should come to an end by the 31st of July, so far as possible. It might be extended for just a few days, if absolutely necessary on account of urgency of Government business. That is the opinion which the Advisory Committee has expressed and I mention this here in view of the request made by the hon. Member. He wanted the extension by one week more, which takes the whole thing, I believe, to about the 5th or 6th of August.

The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Indian Income-Tax Act, 1922, be extended upto the 28th of July, 1952."

The motion was adopted.

COMMISSIONS OF INQUIRY BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE.

The Minister of Home Affairs and States (Dr. Katju): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the appointment of Commissions of Inquiry and for vesting such Commissions with certain powers, be extended upto the 25th July, 1952."

The Committee has concluded its deliberations. The report has been drafted and it is being considered now. Some of the Members have left the station. Hence the delay in its presentation to the House.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for the appointment of Commissions of Inquiry and for vesting such Commissions with certain powers, be extended upto the 25th July, 1952."

The motion was adopted.

CENTRAL SILK BOARD (AMENDMENT) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Central Silk Board Act, 1948.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Central Silk Board Act, 1948."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

Shri R. K. Chaudhury (Gauhati): Sir, before the other Bill is taken up, may